

के। उस के बारे में आपने क्या फैसला किया  
शुद्ध में जानना चाहता हूँ ?

Mr. Speaker: I have just now got the reply from the Government, after I came and sat here. I would look into it first before I say something tomorrow.

श्री कृष्ण शिन्दे : तो कब लिया जाय ?

Trust for the year 1965-66 and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-105/67].

ANNUAL REPORT OF THE INDIAN  
COUNCIL OF AGRICULTURAL  
RESEARCH ETC.

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde):

I beg to lay on the Table—

12.12 hrs.

RAPEES LAID ON THE TABLE

COMPANY LAW BOARD (PROCEDURE)  
(AMENDMENT) RULES

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): I beg to lay on the Table a copy of the Company Law Board (Procedure) (Amendment) Rules, 1966, published in Notification No. G.S.R. 1944 in Gazette of India dated the 24th December, 1966, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in the Library. See No. LT-163/67].

DELHI MOTOR VEHICLES (THIRD  
AMENDMENT) RULES AND ANNUAL  
ACCOUNTS OF THE COCHIN PORT TRUST

The Minister of Transport and Shipping (Dr. V. K. S. V. Rao): I beg to lay on the Table—

- (1) A copy of the Delhi Motor Vehicles (Third Amendment) Rules, 1966, published in Notification No. F. 3 (13)/65-66—Transport in Delhi Gazette dated the 22nd December, 1966, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in the Library. See No. LT-104/67].
- (2) A copy of the Annual Accounts of the Cochin Port

- (1) A copy of the Annual Report of the Indian Council of Agricultural Research, New Delhi for the year 1964-65 (Hindi version). [Placed in Library. See No. LT-106/67].
- (2) A copy of the Food Corporation (Tenth Amendment) Rules, 1967, published in Notification No. G.S.R. 297 in Gazette of India dated the 3rd March, 1967, under sub-section (3) of section 44 of the Food Corporations Act, 1964 [Placed in the Library. See No. LT-107/67].
- (3) A copy each of the following Notifications under sub-section (6) of section 4 of the Essential Commodities Act, 1955:—
  - (i) The Andhra Pradesh Rice and Paddy (Restriction on Movement) Second Amendment Order, 1966, published in Notification No. G.S.R. 1866 in Gazette of India dated the 10th December, 1966.
  - (ii) The Orissa Rice (Movement Control) Amendment Order 1966, published in Notification No. G.S.R. 2031 in Gazette of India dated the 28th December, 1966.